



## The Nagaland Land and Revenue Regulation (Amendment) Act, 1978

Act 8 of 1978

**Keyword(s):**

Mortgage, Transfer

Amendment appended: 1 of 2002

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# THE NAGALAND LAND AND REVENUE REGULATION (AMENDMENT ACT) 1978

(NAGALAND ACT NO. 8 OF 1978)

*Received the assent of the Governor on the 29-9-78 and published  
in the Nagaland Gazette dated 15th November, 1978.*

AN

ACT

to amend the Assam Land and Revenue Regulation, 1886  
(Regulation I of 1886)

It is hereby enacted in the twenty ninth year of Republic of India  
as follows :—

## **I. Short title, extent and commencement :**

(1) This act may be called the Nagaland Land and Revenue  
Regulation (Amendment) Act, 1978.

(2) It extends to the whole State of Nagaland.

(3) It shall come into force on such dates and in such areas as  
the State Government, may direct by Notification in the  
Official Gazette.

2. The following sub-section shall be inserted in Section 162 after  
sub-section (1) and the existing sub-sections (2) and (3) shall be  
renumbered as sub-sections (4) and (5).

“(2) *Notwithstanding anything to the contrary in any law, usage,  
contract or agreement no person other than the indigenous  
inhabitants of Nagaland shall acquire or possess by transfer,  
exchange, lease agreement or settlement of any land in any area  
or areas constituted into belts or blocks in contravention of the  
provisions of sub-section (1).*

(3) From and after the commencement of Nagaland Land and  
Revenue Regulation (Amendment) Act, 1978 no document  
evidencing any transaction for acquisition or possession of any  
land by way of transfer, exchange, lease, (Act XVI of 1908)  
agreement or settlement shall be registered under the India  
Registration Act, 1908 if it appears to the Registering Authority  
that the transaction has been effected in contravention of the  
provisions of sub-section (2)”.

## **The Nagaland Land and Revenue Regulations (Amendment) Act, 2002 (Act No. 1 of 2002)**

*[Received the assent of the Governor of Nagaland on the 27th March, 2002 and published in the Nagaland Gazette Extraordinary dated 15th April, 2002.]*

**An Act** further to amend the Assam Land and Revenue Regulation, 1886 (Regulation No. 1 of 1886)

It is hereby enacted in the fifty third year of the Republic of India as follows :-

### **1. Short title. Extent and commencement :**

- (1) This Act may be called the Nagaland Land and Revenue Regulation (Amendment) Act, 2002.
- (2) It shall extend to the whole of Nagaland.
- (3) It shall come into force from such date and in such areas as the State Government may direct by notification in the official Gazette.

### **2. Amendment of Section 162 of the Assam Land and revenue Regulation, 1886 :**

In Section 162, after sub - section (2), the following proviso shall be inserted :-

“Provided that nothing contained in this chapter or in the rules made thereunder shall affect any transfer by way of a mortgage in favour of any nationalised banks, a cooperative society registered under the Assam Cooperative Societies Act 1949 or such other financing institution as may be approved by the State Government.

Provided further that such nationalised banks, cooperative Societies or other financing institution shall not transfer any land to a person other than the indigenous inhabitant of Nagaland except with the previous sanction of the State Government or an authority appointed in this behalf.